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Title: Need to stop proposed construction of dam over river cauvery by Karnataka Government and to initiate for constitution of 'Cauvery Water Management Authority.

DR. ANBUMANI RAMADOSS (DHARMAPURI): Sir, I would like to bring to the notice of the House a very urgent issue regarding the Government of Karnataka which is going to construct a dam across the river Cauvery, at Magadadu, which can hold nearly 48 TMC of water. ...(*Interruptions*)

Sir, last year, on November 15th the Water Resources Minister of Karantaka, Shri Patil, in the Assembly, said that the Government of Karnataka is going to construct a dam come what may. ...(*Interruptions*) Sir, this is a very emotive issue. ...(*Interruptions*)

HON. DEPUTY SPEAKER: You cannot disturb a Member.

...(*Interruptions*)

DR. ANBUMANI RAMADOSS: This is an issue of national integrity, and the livelihood of lakhs and lakhs of farmers is at stake in Tamil Nadu. ...(*Interruptions*)

HON. DEPUTY SPEAKER: Parliament is the supreme body.

...(*Interruptions*)

DR. ANBUMANI RAMADOSS: Already, only the excess rain water is coming to Tamil Nadu from Karnataka. ...(*Interruptions*)

HON. DEPUTY SPEAKER: He has the right to say. You can also contribute afterwards. I cannot prevent the Member from saying this.

...(*Interruptions*)

DR. ANBUMANI RAMADOSS: The Chief Minister of Karnataka has also assured that the dam is going to be constructed come what may. It is a huge emotional issue of the State of Tamil Nadu. ...(*Interruptions*)

HON. DEPUTY SPEAKER: Nothing will go on record except what Dr. Anbumani Ramadoss says.

...(*Interruptions*)â€¢ *

DR. ANBUMANI RAMADOSS : Sir, the Government of Tamil Nadu has failed a case in the Supreme Court. In spite of that, the Government of Karnataka is going ahead with the construction of this dam, and this dam can hold 48 TMC of water. ...(*Interruptions*) Construction of this dam is illegal. ...(*Interruptions*)

HON. DEPUTY SPEAKER: He is raising the matter concerning his State.

...(*Interruptions*)

DR. ANBUMANI RAMADOSS : The Government of Karnataka has already appointed a consultant for constructing this dam. This goes against the verdict of the Cauvery River Authority way back in 2007, which says that any construction of the upper riparian State should get the permission of the lower riparian State, that is, Tamil Nadu. This is not only an emotive issue but also a law and order problem, which concerns the national security and also the national integrity of the country.

I would urge upon the hon. Prime Minister to call an urgent meeting of both the States of Tamil Nadu and Karnataka, sit with both the Chief Ministers and settle this issue, and tell the Karnataka Government that there should be legality in whatever they are doing.

Secondly, the Water Resources Minister of the Union Government, Kumari Uma Bharati assured that the Cauvery River Management Board would be formed soon. Sir, I would urge upon the Government to immediately constitute the Cauvery Management Board so that all the constructions regarding the Cauvery River will come under this Board and will be monitored by this Board. Sir, I kindly urge your indulgence to this.